

(iv) A copy of the report has been sent to Ministry of Shipping & Transport for appropriate action.

(d) Does not arise.

Implementation of the Recommendations made by the Sachar Committee in Respect of Companies act

45. SHRI S. M. GURADDI :

SHRI VIJAY KUMAR MISHRA :

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the recommendations made by the Sachar Committee accepted and implemented by Government in respect of the Companies Act; and

(b) the reasons for not accepting the other recommendations in this regard ?

MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). The Government is in the process of finalising its views on Sachar Committee recommendations on various amendments to the Companies Act.

Transfer of Telephone from one Subscriber to Another.

46. SHRI VIJAY KUMAR YADAV :

SHRI SODE RAMAIAH :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Department of Telecommunications has permitted free transfer of telephones from one subscriber to another;

(b) if so, the details thereof; and

(c) the number of applications received in Delhi, Bombay, Calcutta and Madras for such transfers ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) Transfer of telephones has been permitted from one subscriber to another under certain conditions with effect from 1st June 1985. This is in addition to those already permitted in certain specific cases like close relatives, change in Name/constitution of firms etc.

(b) The details are given in the attached statement.

(c) The number of applications received in Delhi, Bombay, Calcutta and Madras for such transfers are 7, 8, 2 and nil respectively.

STATEMENT

Details of transfer of telephones from one subscriber to another.

The telephone should have worked for at least 5 years with the transfer for being eligible for transfer from one subscriber to any other. In addition to a transfer fee of Rs. 100, a non-refundable charge depending upon the capacity of exchange system as per the table given below, is leviable :

Capacity of Exchange system

	Exceeding	Exceeding	Where
	10,000	1,000 lines	total
	lines.	but not	lines
		exceeding	do not
		10,000 lines	exceed
			1,000.
Amount chargeable	Rs. 8,000	Rs. 6,000	Rs. 5,000